

Siraw Board Mills Limited,  
New Delhi and the Order dated  
the 28th February, 1976 of  
the Central Government thereon.

- (ii) Report under section 22(3)(b)  
of the said Act in the case of  
M/s. Rallis India Limited,  
Bombay and the Order dated  
the 9th February, 1976 of the  
Central Government thereon.

(2) Two statements explaining the  
reasons for not laying simultaneously  
the Hindi versions of the Reports and  
Orders of the Government thereon mentioned  
above.

[Placed in Library. See No. LT-  
10770/76].

RAILWAYS RED. TARIFF (FOURTH AM-  
ENDMENT) RULES, 1976

THE DEPUTY MINISTER IN THE  
MINISTRY OF RAILWAYS (SHRI  
BUTA SINGH): I beg to lay on the  
Table a copy of the Railways Red Tariff  
(Fourth Amendment) Rules, 1976  
(Hindi and English versions) published  
in Notification No. G.S.R. 601 in Gazette  
of India dated the 24th April,  
1976, issued under section 47 of the  
Indian Railways Act, 1890 [Placed  
in Library. See No. LT-10771/76].

12.04 hrs.

ADDITIONAL EMOLUMENTS (COM-  
PULSORY DEPOSIT) AMENDMENT  
BILL\*

THE MINISTER OF FINANCE  
(SHRI C. SUBRAMANIAM): Sir, I beg  
to move for leave to introduce a Bill to  
amend the Additional Emoluments  
(Compulsory Deposit) Act, 1974.

MR. SPEAKER: Motion moved:

"That leave be granted to intro-  
duce a Bill to amend the Additional

Emoluments (Compulsory Deposit)  
Act, 1974."

SHRI S. M. BANERJEE (Kanpur, :  
Mr. Speaker, Sir, I rise to oppose the  
Additional Emoluments (Compulsory  
Deposit) Amendment Bill, 1976. If you  
kindly read the Statement of Objects  
and Reasons, it says:

"The Additional Emoluments  
(Compulsory Deposit) Act, 1974, is  
one of the legislative measures which  
was enacted with a view to protect-  
ing the real incomes of industrial  
workers and salaried employees who  
were worst hit by the rise in prices.  
It provided, amongst others, for the  
impounding of one-half of the in-  
crease in dearness allowance. The  
objective of arresting the price spiral  
has been substantially achieved ..."

"But the need for controlling the  
expansion in money supply to consoli-  
date the gains towards stability con-  
tinues. The Bill, therefore, proposes  
that the period for deductions of ad-  
ditional dearness allowance, which  
is due to cease on the 6th day of July,  
1976, should be continued for one  
year more...."

And then it says:

"While the additional dearness al-  
lowance deducted upto June 1976 will  
be repaid in the manner provided in  
the Act, the deductions made from  
July 1976 will be repaid in five equal  
annual instalments by crediting each  
such instalment to the provident  
fund account of the employee ..."

We were told in this House that this  
measure was taken to arrest the prices  
and to contain the inflation which was  
prevailing in the country. The prices  
have no doubt not increased. In cer-  
tain items, the prices have come down;  
(Interruptions) but since the month of  
April 1976, the prices of all the commo-  
dities have arisen. I would request the

\*Published in Gazette of India Extraordinary, Part II, Section 2,  
dated the 4th May, 1976.

[Shri S. M. Banerjee]  
 hon. Minister Shri Subramaniam or Mrs. Sushila Rohatgi or anybody else to go to the market and purchase only the vegetables. I am not talking about anything else. Let them purchase only vegetables. The price of each vegetable has gone up. The price of 'Postman' has gone up from Rs. 16.50 to Rs. 17.85. The price of mustard oil which came down to Rs. 7.50 has gone up again; and it appears that there is a tendency for the price of every item to go up. Under these circumstances, the question whether we should impound the dearness allowance for another year, is a matter for the Government to think about. I say this only because of what had happened in this House recently. The MPs were unable to make both ends meet. So, Rs. 500/- were sanctioned to them; and here, the employees who want their full dearness allowance are not getting it. The cost of living index is being manipulated in such a way that there is no fear of any rise of dearness allowance in future. I am sure about it. The hon. Minister is sitting here; he promised before the Standing Committee of the JCM that it was under consideration. Mrs. Sushila Rohatgi, while replying to the Supplementary Demands had said that it was under consideration. There were two questions raised. The first was about the sixth instalment of dearness allowance to Central Government employees, and the second was about revising the emoluments of pensioners. Something has been done to the pensioners. But we do not know anything as to what has happened to the 6th instalment of the dearness allowance. Government says that it protects the salary of the wage-earners. I am not an economist; the hon. Minister is. He will bear me out that the real wages of the workers have fallen beyond expectations. There is a fall in real wages. Any trade unionist will bear me out—whether belonging to my group or the other group—that the real wages of the working classes have gone down.

MR. SPEAKER: Is there any official survey or report about it, indicating as

to how much have the real wages gone down?

SHRI S. M. BANERJEE: If you could kindly give me time, I will go to the Library and get the information.

MR. SPEAKER: Is there any report, about the real wages going down?

SHRI S. M. BANERJEE: Prices have gone up. It is an admitted fact.

MR. SPEAKER: When you say that the real wages have gone down, is it based on those reports? I am only asking whether it is your impression or it is an admitted fact.

SHRI S. M. BANERJEE: This was the impression of all the economists who were members of various commissions. They say that the real wages have come down. If you consider the consumer price index—and if you consider what the Reserve Bank have written—you will find that the real wages have gone down. Moreover, the purchasing capacity has gone down. One reason why the prices have fallen is to lack of purchasing capacity.

SHRI B. V. NAIK (Kanara): When prices go down, the real wages go up. You are making a mistake regarding money wages and real wages.

SHRI S. M. BANERJEE: That is an artificial thing. It is a jugglery of statistics.

I am not a statistician, nor an economist.

SHRI B. V. NAIK: It is a jugglery of the politician.

SHRI S. M. BANERJEE: According to all reports, wages have come down. 50 per cent of the workers are living below starvation level. This is the report of many commissions. At this time, are we to impound the dearness allowance further, when the Government knows that dearness allowance is not going to be increased any more? These employees are not going to get any more dearness allowance, unless their DA is merged with pay. Whatever dearness allowance they are getting at present, 50 per cent of it is being impounded; it is not for the future. So, I oppose it.

When this measure was brought for the first time, we accepted it in all sincerity and honesty. We explained to the Central Government employees and the other salaried people that they should tighten their belt in the interest of the country. Though we are in the opposition, we still explained to the workers in the JCM and the Standing Committee of the JCM that they should agree to the arrears being deposited in the provident fund and 50 per cent of the DA going to the compulsory deposit account. Now, when the stipulated period is over, instead of getting the sixth instalment, they are getting this Bill. So, I would request the hon. Minister to kindly withdraw the Bill.

We are not opposing it merely for the sake of opposition. We are supporting many things done by this Government. This measure is going to give a handle to the reactionary forces to tell the Government servants and the salaried people that the Government are trying to extract their pound of flesh from their employees. Let the hon. Minister not forget that the Government employees and other salaried people are paying income-tax, because they cannot conceal their income. On the other hand, those who have declared something, are safe, because they have declared some blackmoney, may be Rs. 2 lakhs or 3 lakhs. They have got a certificate and nobody is going to touch them. But these Central Government employees and the salaried people are being put to difficulty by this Bill.

So many assurances were given in this House, that this particular measure is going to be in force only for a limited period; I do not know what that particular period is. Let them say in this House that this measure is going to remain indefinitely. Then I can appreciate at least their honesty and sincerity. Let it not come in doses year by year. I oppose this because it is a breach of faith. It will not contain inflation. When they are not able to control the prices, if they say that there should be no dearness allowance,

I am sorry I am unable to support that proposal. So, we oppose this lock, stock and barrel.

SHRI C. SUBRAMANIAM: Sir, I am sure you would not expect me to reply to all the points raised by the hon. Member. I appreciate his interest in the welfare of the working class. But I want to tell him that we are equally, if not more, interested in the welfare of not only the working class but the community as a whole. My humble judgment is, because of these various measures that have been taken, not only the workers have been benefited but the whole nation has been benefited. It is only from that point of view that we are extending this Bill for another year.

Regarding the various points that have been raised by the hon. Member, they would be dealt with in detail when we take the Bill for consideration. So, I do not think there is any point in opposing the introduction of the Bill at this stage.

MR. SPEAKER: The question is:

"That leave be granted to introduce a Bill to amend the Additional Emoluments (Compulsory Deposit) Act, 1974."

*The Lok Sabha Divided:*

Division No. 4] [12.18 hrs.

Ayes

Agrawal, Shri Shrikrishna  
 Ahirwar, Shri Nathu Ram  
 Ambesh, Shri  
 Anand Singh, Shri  
 Arvind Netam, Shri  
 Awdhesh Chandra Singh, Shri  
 Azad, Shri Bhagwat Jha  
 Aziz Imam, Shri  
 Babunath Singh, Shri  
 Balakrishniah, Shri T.  
 Banerjee, Shrimati Mukul  
 Barua, Shri Bedabrat  
 Basumatari, Shri D.  
 Bhagat, Shri H. K. L.

Bhatia, Shri Raghunandan Lal  
 Bhattacharyya, Shri Chapalendu  
 Bist, Shri Narendra Singh  
 Brahmanandji, Shri Swami  
 Brij Raj Singh-Kotah, Shri  
 Buta Singh, Shri  
 Chakleshwar Singh, Shri  
 Chandrika Prasad, Shri  
 Chaudhari, Shri Amarsinh  
 Chavan, Shri Yeshwantrao  
 Chellahami, Shri A. M.  
 Daga, Shri M. C.  
 Dalip Singh, Shri  
 Damani, Shri S. R.  
 Darbera Singh, Shri  
 Dasappa, Shri Tulsidas  
 Daschowdhury, Shri B. K.  
 Deo, Shri S. N. Singh  
 Deshmukh, Shri Shiveji Rao S.  
 Dhamankar, Shri  
 Dharamgaj Singh, Shri  
 Dhusia, Shri Anant Prasad  
 Dixit, Shri G. C.  
 Dube, Shri J. P.  
 Dumada, Shri L. K.  
 Dwivedi, Shri Nageshwar  
 Engti, Shri Biren  
 Gaekwad, Shri Fatesinghrao  
 Gill, Shri Mohinder Singh  
 Godara, Shri Mani Ram  
 Gomango, Shri Giridhar  
 Gowda, Shri Pampan  
 Hari Singh, Shri  
 Jadeja, Shri D P  
 Jamilurrahman, Shri Md.  
 Jitendra Prasad, Shri  
 Joshi, Shri Poptalal M.  
 Kader, Shri S. A.  
 Kailas, Dr.  
 Kakodkar, Shri Purushottam  
 Kamakshaiah, Shri D.  
 Kamala Prasad, Shri  
 Kamble, Shri T. D  
 Kaul, Shri/raji Sheila

Kavde, Shri B. R  
 Kedar Nath Singh, Shri  
 Khadlikar, Shri R. K.  
 Kinder Lal, Shri  
 Kotoki, Shri Lilladhar  
 Kulkarni, Shri Raja  
 Kureel, Shri B. N  
 Kushok Bakula, Shri  
 Lakkappa, Shri K.  
 Lambodar Baliyar, Shri  
 Mahajan, Shri Vikram  
 Mahajan, Shri Y. S.  
 Maharaj Singh, Shri  
 Majhi, Shri Gajadhar  
 Malaviya, Shri K. D  
 Malhotra, Shri Inder J.  
 Mallanna, Shri K.  
 Mallikarjun, Shri  
 Mandal, Shri Jagdish Narain  
 Manbar, Shri Bhagatram  
 Mishra, Shri Bibhuti  
 Mishra, Shri Jagannath  
 Muni, Shri Priya Ranjan Das  
 Murmu, Shri Yogesh Chandra  
 Naik Shri B. V.  
 Negi, Shri Pratap Singh  
 Painuli, Shri Paripoomanand  
 Pandey, Shri Narsingh Narain  
 Pandey, Shri Sudhakar  
 Pandey, Shri Tarkeshwar  
 Pandit, Shri S T.  
 Pant, Shri K. C.  
 Parashar, Prof. Narain Chand  
 Paswan, Shri Ram Bhagat  
 Patel, Shri Arvind M  
 Patel, Shri Natwarlal  
 Patil, Shri C. A.  
 Patil, Shri Krishnarao  
 Patil, Shri S. B.  
 Patnaik, Shri Banamal  
 Pradhan, Shri Dhan Shah  
 Pradhani, Shri K.  
 Qureshi, Shri Mohd. Shafi

Raghu Ramaiah, Shri K.  
 Rai, Shri S. K.  
 Rai, Shrimati Sahodrabai  
 Rajdeo Singh, Shri  
 Ram Singh Bhai, Shri  
 Ram Suraġ Prasad, Shri  
 Ram Swarup, Shri  
 Ramshikar Prasad Singh, Shri  
 Ranabahadur Singh, Shri  
 Rao, Shrimati B. Radhabai A.  
 Rao, Shri Jagannath  
 Rao, Dr. K. L.  
 Rao, Shri M. S. Sanjeevi  
 Rao, Shri M. Satyanarayan  
 Rao, Shri P. Ankineedu Prasad  
 Rao, Shri Pattabhi Rama  
 Ravi, Shri Vayalar  
 Reddy, Shri P. Ganga  
 Reddy, Shri P. Narasimha  
 Reddy, Shri Sidram  
 Richhariya, Dr. Govind Das  
 Rohatgi, Shrimati Sushila  
 Roy, Shri Bishwanath  
 Samanta, Shri S. C.  
 Sangliana, Shri  
 Satpathy, Shri Devendra  
 Savant, Shri Shankerrao  
 Sethi, Shri Arjun  
 Shahnawaz Khan, Shri  
 Shambhu Nath, Shri  
 Shankar Dayal Singh, Shri  
 Shankaranand, Shri B.  
 Sharma, Shri A. P.  
 Sharma, Shri Madhoram  
 Shastri, Shri Sheopujan  
 Shenoy, Shri P. R.  
 Shinde, Shri Annasaheb P.  
 Shukla, Shri Vidya Charan  
 Siddayya, Shri S. M.  
 Sohan Lal, Shri T.  
 Sokhi, Sardar Swaran Singh  
 Subramaniam, Shri C.  
 Sudarsanam, Shri M.

Surendra Pal Singh, Shri  
 Suryanarayana, Shri K.  
 Tayyab Hussain, Shri  
 Tiwary, Shri D. N.  
 Tombi Singh, Shri N.  
 Tulsiram, Shri V.  
 Verma, Shri Sukhdeo Prasad  
 Vikas, Shri Ram Chandra  
 Yadav, Shri Karan Singh

**NOES**

Banerjee, Shri S. M.  
 Bhattacharyya, Shri S. P.  
 Chandrappan, Shri C. K.  
 Chatterjee, Shri Somnath  
 Chaudhary, Shri Ishwar  
 Deshpande, Shrimati Roza  
 Gupta, Shri Indrajit  
 Kathamuthu, Shri M.  
 Krishnan, Shrimati Parvathi  
 Mehta, Shri P. M.  
 Muruganantham, Shri S. A.  
 Parmar, Shri Bhaljibhai  
 Patel, Kumari Maniben  
 Reddy, Shri B. N.  
 Saha, Shri Ajit Kumar  
 Sen, Dr. Ranen

**MR. SPEAKER:** The result of the division is: *Ayes*—154, *Noes*—16.

The motion was adopted.

**SHRI C. SUBRAMANIAM:** I introduce the Bill.

12.20 hrs.

**DEMANDS FOR GRANTS, 1976-77—**  
*contd.*

**MINISTRY OF AGRICULTURE AND**  
**IRRIGATION—contd.**

**MR. SPEAKER:** The House will now take up further discussion and voting the Demands for Grants under the control of the Ministry of Agriculture and Irrigation. I think there are a large number of speakers. I propose to give ten minutes to each of the

†Introduced with the recommendations of the President.